The Madhya Pradesh Upkar Adhiniyam, 1981
Act 1 of 1982

Keyword(s):
Cess, Fund, Energy Development Cess, Urban Development Cess, Cess on Land and Buildings, Vacant Land, Agricultural Land

THE MADHYA PRADESH UPKAR ADHINIYAM, 1981
[NO 1 OF 1982]

[Received the assent of the President on the 16th December, 1981: assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)" dated the 12th January 1982].

An Act to provide for levy of certain cesses.

Be it enacted by the Madhya Pradesh Legislature in the Thirty-second Year of the Republic of India as follows:-

1. Short title, extent and commencement.- (1) This Act may be called the Madhya Pradesh Upkar Adhiniyam, 1981.

(2) It extends to the whole of the State of Madhya Pradesh.

(3) It shall come into force on such date as the State Government may, by notification, appoint and different dates may be appointed for different provisions of this Act:

Provided that the provisions of Part III shall come into force with effect from the 1st October, 1982 and any notification issued bringing that part into force from any earlier date shall be and shall always be deemed never to have been issued.

PART I - ENERGY DEVELOPMENT CESS

2. Definitions.- In this part unless there is anything repugnant in the subject or context,


(a) "cess" means the energy development cess levied under section 3;

(b) "Fund" means the energy development fund referred to in sub-section (2) of section 3;

(c) words and expressions used but not defined in this part and defined in the Madhya Pradesh Electricity Duty Act.1949 (X of 1949), shall have the meaning respectively assigned to them in that Act.

3. Levy of energy development cess.- (1) Subject to the exceptions specified in section 4, every distributor of electrical energy shall pay to the State Government at the prescribed time and in the prescribed manner an energy development cess at the rate of one paisa per unit on the total units of electrical energy sold or supplied to a consumer or consumed by himself or his employees during any month:

Provided that no cess shall be payable in respect of electric energy-
1[(i) (a) sold or supplied to the Government of India for consumption by that Government; or

(b) sold or supplied to the Government of India or a railway company for consumption in the Construction, maintenance or operation of any railway administered by the Government of India];

2[(ii) sold or supplied in bulk to a Rural Electric Co-operative Society registered under the Madhya Pradesh Co-operative Societies.

Explanation.- For the purposes of this sub-section "month" means such period as may be prescribed.

(2) The proceeds of the cess under sub-section (1) shall first be credited to the Consolidated Fund of the State and the State Government may, at the commencement of each financial year, after due appropriation has been made by law, withdraw from the Consolidated Fund of the State all amount equivalent to the proceeds of cess realized by the State Government in the preceding financial year and shall place it to the credit of a separate fund to be called the Electrical Development Fund and such credit to the said fund shall be an expenditure charged on the Consolidated Fund of the State Government of Madhya Pradesh.

(3) The amount in the credit of the fund shall of the discretion of the State Government utilized for-

(a) research and development in the field of energy including electrical energy as well as other conventional and non-conventional sources of energy;

(b) improving the efficiency of generation, transmission, distribution and utilization of energy including reduction of losses in transmission and distribution;


(c) research in design, construction, maintenance, operation, and materials of the equipment used in the field of energy with a view to achieve optimum efficiency, continuity and safety;

(d) survey of energy sources including non-perennial sources to alleviate energy shortage;

(e) energy conservation programmers;

(f) extending such facilities and services to the consumers as may be deemed necessary;

(g) creation of a laboratory and testing facilities for testing of electrical appliances and equipments and other equipments used in the field of energy;

(h) programmers of training conducive to achieve any of the above objectives;

(i) transfer of technology in the field of energy; and

1[(ii) any purpose connected with safety of electrical installations: and]

(j) any other purposes connected with improvement of generation, transmission, distribution or
utilization of the electrical and other forms of energy, as the State Government may, by notification, specify.

**Explanation.** In this sub-section "energy" includes all conventional and non-conventional forms of energy.

(4) If any question arises as to whether the purpose for which the fund is being utilized is a purpose falling under sub-section (3) or not, the decision of the State Government thereon shall be final and conclusive.

4. Madhya Pradesh Act No. X of 1949 and rules made thereunder to apply.- The provisions of sections 4 to 9 (both inclusive) of the Madhya Pradesh Electricity Duty Act, 1949 (X of 1949) and the rules made thereunder shall mutatis mutandis apply to cess under this Act as they apply to levy of duty on sale or consumption of electrical energy under that Act and for that purpose reference to "duty" or "electricity duty" in the said Act or the rules made thereunder, as the case may be, shall be construed as reference to "cess".

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**PART II - URBAN DEVELOPMENT CESS**

5. Definition.- In this part,

(a) "cess" means urban development cess levied under section 6;

(b) "law relating to local authority" means

(i) in the case of a municipal corporation, the Madhya Pradesh Municipal Corporation Act, 1956 (No.23 of 1956);


(ii) in the case of a municipal council or a notified area committee, the Madhya Pradesh Municipalities Act, 1961 (No. 37 of 1961);

(iii) in the case of a Special Area Development Authority, the Madhya Pradesh, Nagar Tatha Gram Nivesh Adhiniyam, 1973 (No, 23 of 1973);

(iv) in the case of Cantonment Board, the Cantonment Act, 1924 (II of 1924);

(c) "local authority" means a municipal corporation, municipal council, notified area committee, special area development authority or a cantonment board, as the case may be, constituted or deemed to have been constituted under the law relating to local authority concerned;

(d) "municipal area" means the area comprised within the limits of a local authority;

(e) "Sampatti Kar Adhiniyam" means the Madhya Pradesh Nagariya Sthawar Sampatti Kar Adhiniyam, 1964 (No.14 of 1964);

(f) "Urban Area" means the area of commercial or industrial importance having population of ten thousand or above according to last census and which is not a municipal area;
(g) words and expressions used but not defined in this part and defined in the law relating to local authority or the Sampatti Kar Adhiniyam, shall have the meanings respectively assigned to them in the said or the Sampatti Kar Adhiniyam, as the case may be.

6. Levy of cess on lands and buildings.- There shall be charged, levied and paid for each year an urban development cess on all lands or buildings or both situated in municipal area or urban area at the rate of 5 per centum of the annual letting value or annual value:

Provided that where the lands or buildings or both are in occupation of the owner himself, the rate of cess shall be one half of the rate aforesaid:

Provided further that no cess shall be charged, levied and paid in respect of lands or buildings or both, the annual letting value or annual value whereof is less than ten thousand rupees.

(2) The cess charged and levied under sub-section (1) shall be in addition to tax charged and levied on lands or buildings or both in respect of annual letting value or annual value thereof under the law relating to local authority or the Sampatti Kar Adhiniyam, as the case may be, and shall be payable by the owner in the same manner as that tax.

(3) Subject to the provisions of this part, the provisions of the law relating to local authority or the Sampatti Kar Adhiniyam, as the case may be, and the rules made thereunder shall apply to the cess as if the cess were a tax levied under the said law or the Sampatti Kar Adhiniyam, as the case may be.

7. Collection of cess etc.- (1) Subject to the other provisions of this part and the rules made thereunder the authorities for the time being empowered to assess reassess, collect and enforce payment of tax on lands or buildings or both in respect of the annual letting value or annual value thereof in municipal area or urban area, under the law relating to local authority or the Sampatti Kar Adhiniyam, as the case may be, shall, on behalf of the State Government assess, reassess, collect and enforce payment of cess, including any penalty payable by the owner and for this purpose they may exercise all of the powers, they have under the said law or Adhiniyam.

(2) The proceeds of the cess collected by a local authority shall after deducting therefrom such sum of money on account of collection charges as the State Government may fix, be credited to the account of the State Government at such intervals and in such manner as may be prescribed and shall be applied to urban development schemes particularly to slum clearance.

PART III

Cess on Transfer of Vacant Land and Land Used for the Purpose of Agriculture

8. Definition.- In this part,

(a) "vacant land" means open land, not being mainly used for the purpose of agriculture;

(b) expressions "agriculture" and "land" shall have the meanings assigned to these expressions in the Madhya Pradesh Land Revenue Code, 1959 (No 20 of 1959).
9. Levy of cess on transfer of vacant land.- 1[(1) There shall be charged, levied and paid a cess on transfer by way of sale, gift, lease for a period of thirty years or more or usufructuary mortgage, of vacant land and land used for the purpose of agriculture at the rate of five per centum of the amount of stamp duty with which instrument of each such transfer is chargeable in accordance with the relevant article in Schedule 1-A of the Indian Stamp Act, 1899 (No.2 of 1899):]

Provided that exemption under the Indian Stamp Act. 1899 (2 of 1899) shall, mutatis mutandis apply to the same extent in relation to cess under this Act as it applies to duty chargeable under that Act as if the cess were a duty chargeable under that Act.] 3[x x x]

(2) The cess charged and levied under sub section (1) shall be paid and recovered along with the registration of instrument of transfer of the vacant land and land used for the purpose of agriculture. 1[The payment of the cess, sha11 be indicated on the instrument of transfer by means of stamps issued under the Indian Stamp Act, 1899 (II of 1899).]


2. Subs. By M.P. 9 of 1984, w.e.f 1.12.1983, the date of coming into force of Ord. 9 of 1983 which was replaced by this Act.

3. Explanation omitted by M.P.9 of 1984, w.e.f. 7.4.1984

(3) The cess shall be payable by the person by whom the stamp duty is payable under the Indian Stamp Act, 1899 (II of 1899).

(4) Notwithstanding anything contained in the Registration Act, 1908 (XVI of 1908), no officer thereunder shall admit to registration any document unless the cess charged and levied under sub-section (1) is paid in full.

2 [(4-a) The provision of section 48 of the Indian Stamp Act, 1899 (II of 1899) sha11 apply to recovery of cess under this Part as it applies to recovery of duties and penalties under this Act.]

(5) The proceeds of the cess shall be applied to rural development specially for providing employment in rural areas.

PART IV
4[Cess on Land Held, In Connection with Mineral Rights]

5[10. Definitions.- For the purposes of this part,

(a) "land" means land situate in the State and held under a mining lease for undertaking minting operations in relation to major mineral including operations for raising, winning or extracting coal;

(b) "major minerals" shall include the minerals defined in the Mines and Minerals (Regulation and Development) Act, 1957 (No. LXVII of 1957) but shall not include the minor minerals as defined therein;

(c) "minerals rights" means rights conferred on a lessee from the state under a mining lease granted for mining operations in relation to major mineral including operations for raising, winning or extracting Coal.
11. Levy of cess on land held in connection with mineral rights.- (1) There shall be levied and collected a cess on land held in connection with mineral rights at such rate as may be notified by the State Government per ton of major mineral raised therefrom subject to the maximum of rupees ten per ton of major mineral raised and the rate of cess prevailing in respect of the coal during the period commencing from the date of commencement of the principal Act and ending on the date of commencement of the Madhya Pradesh Upkar (Sanshodhan) Adhiniyam, 1987, shall be deemed to be the rate of cess notified under this sub-section in respect of coal:

1. Added by M.P. 35 of 1982, w.e.f. 1.0.1982.


5. Ss. 10 & 11 subs. by M.P. 21 of 1987, w.e.f 1.10.1982.

Provided that subject to the limitation mentioned above the State Government may, by notification, increase or reduce the rate of cess at an interval of not less than one year, where the rate is increased it shall not be in excess of fifty per cent of the rate for the time being in force:

Provided further that every notification under the above proviso shall be laid on the Table of the Legislative Assembly and the provisions of section 24-A of the Madhya Pradesh General Clause Act, 1957 (No.3 of 1958) shall apply thereto as they apply to a rule.

(2) The rate of cess to be notified for the first time in exercise of the powers conferred by sub-section (1) shall be effective from the 1st April, 1987.

(3) The cess levied under sub-section (1) shall, subject to and in accordance with the rules made in this behalf, be assessed and collected by such agencies and in such manner as may be prescribed.

(4) The agencies prescribed under Sub-section (3) shall for the purpose of assessment, collection and recovery of cess and all matters connected therewith, exercise such of the powers conferred upon the authorities specified in section 3 of the Madhya Pradesh General Sales Tax Act, 1958 (No.2 of 1959) for the purposes aforesaid in respect of sales tax under the said Act and the rules made thereunder, as may be prescribed as if such agencies were the authorities specified in the said section 3 and the cess on land held in connection with mineral rights were the tax levied under the said Act.

NOTIFICATION


In exercise of the powers conferred by S.11(1), the State Government has notified five rupees per ton as the rate of cess for the purpose of sub-section (1).

COMMENTARY

1. Cess levied under the section is a tax and not fee.- In order that an impost to be a fee, it must have some relation to the services rendered and that though such relation
need not be direct, a mere casual relation may be enough. As there is not even any casual relation whatsoever between the amount of cess to be recovered and any services to be rendered for that purpose, the cess is not a fees. It is a tax. M.P. Lime Manufactures Assoc. v. State of M.P., AIR 1989 MP 264=1989 MPLJ 561=1989 JLJ 605 (FB).

2. Impost is ultra vires.- [1] As the character of impost under s.11 is that though in form it appears to be a tax on land, in substance, it is a tax on minerals, produced therefrom and the same is also not a tax imposed on mineral right of every holder of mining lease, the same is not covered either by Entry 49 or Entry 50 of List II of Schedule VII of the Constitution, the impost is ultra vires. M.P. Lime Manufactures Assoc.v. state of M.P., AIR 1989 MP 264=1989 MPLJ 561=1989JLJ 605 (FB).


12. 1[xxx]

PART V
Miscellaneous

13. Power to make rules. -(1) The State Government may, after previous publication, make rules to carry out the purposes of this Act.

(2) All rules made under this section shall laid on the Table of the Legislative Assembly.

14. Power to remove difficulty.- If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order, not inconsistent with the provision of this Act revove the difficulty.
THE MADHYA PRADESH UPKAR (SANSHODHAN) ADHIMIYAM, 2001

[Received the assent of the Governor on the 17th September 2001: assent first published in the Madhya Pradesh Gazette (Extraordinary) dated 17th September 2001]

An Act further to amend the Madhya Pradesh Upkar Adhiniyam, 1981.

Be it enacted by the Madhya Pradesh Legislature in the Fifty-Second Year of the Republic of India as follows:

1. This Act may be called the Madhya Pradesh Upkar (Sanshodhan) Adhiniyam, 2001.

2. For section 3 of the Madhya Pradesh Upkar Adhiniyam 1981 (No. 1 of 1982) the following section shall be substituted, namely:

3(1) Every distributor of electrical energy shall pay to the State Government at the prescribed time and in the prescribed manner an energy development cess at the rate of one paise per unit on the total units of electrical energy sold or supplied to a consumer or consumed by himself or his employees during any month.

Provided that no cess shall be payable in respect of electric energy-

(i) (a) sold or supplied to the Government of India for consumption by that Government; or

(b) sold or supplied to the Government of India or a railway company for consumption in the construction, maintenance or operation of any railway administered by the Government of India;

(ii) sold or supplied in bulk to a Rural Electric Cooperative Society registered under the Madhya Pradesh Cooperative Societies Act, 1960 (No. 17 of 1961);

Explanation -For the purpose of this sub-section 'month' means such period as may be prescribed.

(2) Every producer producing electrical energy by his captive power unit or diesel generator set of capacity exceeding 10 Kilowatt in total shall pay to the State Government an energy development cess at the rate of 20 paise per unit on the total units of electrical energy produced whether for sale or supply to a consumer or for consumption by himself or his employees during any month.

Provided that no cess shall be payable in respect of electrical energy produced by-

(i) the Government of India for consumption by that Government.

(ii) the Government of India or a railway company for consumption in the construction, maintenance or operation of any railway administered by the Government of India.

(iii) the State Government for consumption by that Government.

(v) the Local bodies including Municipal bodies and Panchayats for consumption in public street lamp or lamps in any market place or water works or any other places of public resort maintained by such bodies.

Provided further that the amount of energy development cess shall be collected by the Madhya Pradesh State Electricity Board and the amount so collected shall be made available to the State Government.

(3) The proceeds of the cess under sub-section (1) and (2) shall first be credited to the Consolidated Fund of the State and the State Government may, at the commencement of each financial year, after due appropriation has been made by law, withdraw from the Consolidated Fund of the State an amount equivalent to the proceeds of cess realized by the State Government in the preceding financial year and shall place it to the credit of a separate fund to be called the Energy Development Fund and such credit to the said fund shall be an expenditure charged on the Consolidated Fund of the State Government of Madhya Pradesh.

(4) The amount in the credit of the funds shall, at the discretion of the State Government be utilized for -

(a) research and development in the field of energy including electrical energy as well as other conventional and non-conventional sources of energy;

(b) improving the efficiency of generation, transmission, distribution and utilization of energy including reduction of losses in transmission and distribution;

(c) research in design, construction, maintenance, operation, and materials of the equipment used in the field of energy with a view to achieve optimum efficiency, continuity and safety;

(d) survey of energy sources including non-perennial sources to alleviate energy shortage;

(e) energy conservation programmes;

(f) extending such facilities and services to the consumers as may be deemed necessary;

(g) creation of a laboratory and testing facilities for testing of electrical appliances and equipments and other equipments used in the field of energy;

(h) programmes of training conducive to achieve any of the above objectives;

(i) transfer of technology in the field of Energy;

(j) any purpose connected with safety of electrical installations; and

(k) any other purposes connected with improvement of generation, transmission, distribution or utilization of electrical and other forms of energy, as the State Government may, by notification, specify.

Explanation- In this sub-section 'energy' includes all conventional and non-conventional forms of energy.

(5) If any question arises as to whether the purpose for which the fund is being utilized is a purpose falling under sub-section (4) or not, the decision of the State Government thereon shall be final and conclusive.
3. The Madhya Pradesh Upkar (Sansodhan) Adhyadesh, 2001 (No. 2 of 2001) is here by replaced.
बिधि और विधायी कार्य विभाग
भोपाल, सुबहवाज, दिनांक 10 अगस्त 2011—प्रावण 19, शक 1933

क्रमांक 382] भोपाल, सुबहवाज, दिनांक 10 अगस्त 2011

प्रकाशन के अधिनियम
क्रमांक २७ सन् २०१२.

मध्यप्रदेश उपकर (संशोधन) अधिनियम, २०११.

[ दिनांक ४ अगस्त, २०११ को राज्यपाल की अनुमति प्राप्त हुई; अनुमति "मध्यप्रदेश राज्यपाल (असाधारण)" में दिनांक १३ अगस्त, २०११ को प्रथम बार प्रकाशित की गई।]}

मध्यप्रदेश उपकर अधिनियम, १९८२ को और संशोधित करने हेतु अधिनियम.

भारत गणराज्य के बासुदेव वर्म में मध्यप्रदेश विधान-संगठन द्वारा निर्मित रूप में यह अधिनियमित हो—

१. इस अधिनियम का संशोधित नाम मध्यप्रदेश उपकर (संशोधन) अधिनियम, २०१२ है।

२. मध्यप्रदेश उपकर अधिनियम, १९८२ (क्रमांक १ सन् १९८२) की धारा ३ में, उपधारा (२) के स्थान पर, निम्नलिखित उपधारा स्थापित की जाए, अर्थातः—

"(१) प्रत्येक उपाधि कम्पनी या किसी कौशी उपाधि संबंध का स्वामी या उसका संचालन करने कोई व्यक्ति, उस विभाग कार्य, जो विभिन्न कार्यालय के दौरान मध्यप्रदेश राज्य में..."
THE MADHYA PRADESH UPKAR (SANSHODHAN) ADHINIYAM, 2011.

[Received the assent of the Governor on the 4th August, 2011; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 10th August, 2011.]

An Act further to amend the Madhya Pradesh Upkar Adhiniyam, 1981.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-second Year of the Republic of India, as follows:

1. This Act may be called the Madhya Pradesh Upkar (Sanshodhan) Adhiniyam, 2011.

Amendments of Section 3.

2. In Section 3 of the Madhya Pradesh Upkar Adhiniyam, 1981 (No. 1 of 1982), for sub-section (1), the following sub-section shall be substituted, namely:

“(1) Every Generating Company or any person owning or operating a captive generating plant shall pay to the State Government at the prescribed time and in the prescribed manner an energy development cess at the rate of fifteen paisa per unit on the total units of electrical energy sold or supplied to a distribution licensee or consumer in the State of Madhya Pradesh or consumed by itself or its employees during prescribed period:

Provided that no cess shall be payable in respect of electrical energy sold or supplied by any Generating Company in which the Government of Madhya Pradesh has fifty one percent or more equity.

Explanation.—For the purpose of this sub-section “Generating Company”, “person”, “captive generating plant”, “distribution licensee” and “consumer” shall have the same meaning as assigned to them in section 2 of the Electricity Act, 2003 (No. 36 of 2003).”.

निर्देशनांक, शासकीय सुधार तथा लेखन सम्पन्न, मध्यप्रदेश द्वारा शासकीय केन्द्रीय सुधार, भोपाल से पुरालेखित तथा प्रकाशित—2011.
मध्यप्रदेश राजपत्र
(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 19] भोपाल, शुक्लवार, दिनांक 11 जनवरी 2013—पृष्ठ 21, शब्द 1934

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 11 जनवरी 2013

क्र. 252-18-इंकौश-अ(प्र.)/अधि.—मध्यप्रदेश विधान सभा का निम्नलिखित अधिनियम जिस पर दिनांक 7 जनवरी 2013 को महामहिम राजपत्र को अनुमति प्राप्त हो चुकी है, एनड्रूएच, सर्वसाधारण को जानकारी के लिए प्रकाशित किया जाता है।

मध्यप्रदेश के राजपत्र के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.
मध्यप्रदेश अधिनियम
क्रमांक 9 सन् २०१३
मध्यप्रदेश उपकर (संसोधन) अधिनियम, २०१२.

[दिनांक ७ जनवरी, २०१३ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति “मध्यप्रदेश राज्य (असाधारण)”, में
दिनांक ११ जनवरी, २०१३ को प्रथम बार प्रकाशित की गई।]

मध्यप्रदेश उपकर अधिनियम, १९८१ को और संसोधित करने हेतु अधिनियम.

भारत गणराज्य के तिसरे वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निर्माणित रूप में यह अधिनियमित हो वि—

संक्षेप नाम.
१. इस अधिनियम का संक्षेप नाम मध्यप्रदेश उपकर (संसोधन) अधिनियम, २०१२ है.

धारा ३ का संसोधन.
२. मध्यप्रदेश उपकर अधिनियम, १९८१ (क्रमांक ९ सन् १९८२) की धारा ३ में, उपधारा (१) के स्थान पर,
निर्माणित उपधारा स्थापित की जाए, अथवा —

“(१) (क) प्रत्येक उपदान कम्पनी, उस विश्वसनीय केन्द्र को, जो विनियम कालावधि के दौरान मध्यप्रदेश राज्य
में किसी विनियम अनुवंशित या किसी उपभोक्ता को चेतावनी दे या अप्रयोग की गई हो या अवैध
उपकर के माध्यम से उसके कर्मचारियों द्वारा उपभोक्ता की गई हो, अन्य विनियमों पर केन्द्र विनियम उपकर
पन्द्रह पैसे प्रति युनिट की दर से, विनियम रेट में या खाता विनियम समय पर, राज्य सरकार को चुकाएगा।

परंतु ऐसी किसी उपदान कम्पनी द्वारा चेतावनी दे या अप्रयोग की गई विश्वसनीय केन्द्र के संबंध में कोई उपकर देन नहीं
होगा जिसमें निर्माण मध्यप्रदेश राज्य का विश्वसन प्रतिपादित या उससे अनुप्रेरण िकता (इकिसटी) हो।

(ख) किसी कीटिय उपदान संबंध का स्वामित्व या उसका संचालन करने वाला प्रत्येक व्यक्ति, उस विश्वसनीय
केन्द्र को, जो विनियम कालावधि के दौरान मध्यप्रदेश राज्य में किसी विनियम अनुवंशित या किसी
उपभोक्ता को चेतावनी दे या अप्रयोग की गई हो या अप्रयोग किसी के माध्यम से उसके कर्मचारियों
द्वारा उपभोक्ता की गई हो, अन्य विनियमों पर केन्द्र विनियम उपकर पन्द्रह पैसे प्रति युनिट की दर से, विनियम रेट में, या खाता विनियम समय पर, राज्य सरकार को चुकाएगा।

परंतु किसी कीटिय उपदान संबंध का स्वामित्व या उसका संचालन करने वाले किसी व्यक्ति द्वारा अवैध
उपभोक्ता की गई विश्वसनीय केन्द्र के संबंध में कोई उपकर देन नहीं होगा।

स्पष्टीकरण:— इस उपधारा के प्रयोग के लिए “उपदान कम्पनी”, “व्यक्ति”, “कीटिय उपदान संबंध”,
“विनियम अनुवंशिताओं” और “उपभोक्ता” के बहु अर्थ होंगे जो विश्वसन अधिनियम, २००३ (२००३
का ३६) की धारा २ में उनके लिए दिए गए हैं।].

भोपाल, दिनांक ११ जनवरी २०१३

क्र. २५३-१८-इकडी-अ(प्र.)-अधि.—भारत के संसद के अनुच्छेद ३४८ के खण्ड (३) के अनुसार में, मध्यप्रदेश उपकर
(संसोधन) अधिनियम, २०१२ (क्रमांक ९ सन् २०१३) का अंतर्गत अनुच्छेद राज्यपाल के प्राधिकार से प्रतिक्रिया किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव,
अपर सचिव.
MADHYA PRADESH ACT

No. 9 OF 2013


[Received the assent of the Governor on the 7th January, 2013; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 11th January, 2013.]

An Act further to amend the Madhya Pradesh Upkar Adhiniyam, 1981.

Be it enacted by the Madhya Pradesh Legislature in the Sixty-third year of the Republic of India as follows:—

1. This Act may be called the Madhya Pradesh Upkar (Sanashodhan) Adhiniyam, 2012.

2. In Section 3 of the Madhya Pradesh Upkar Adhiniyam, 1981 (No. 1 of 1982), for sub-section (1), the following sub-section shall be substituted, namely:—

"(1) (a) Every Generating Company shall pay to the State Government at the prescribed time and in the prescribed manner an energy development cess at the rate of fifteen paise per unit on the total units of electrical energy sold or supplied to a distribution licensee or consumer in the State of Madhya Pradesh or consumed by itself or its employees during prescribed period:

Provided that no cess shall be payable in respect of electrical energy sold or supplied by any Generating Company in which the Government of Madhya Pradesh has fifty one percent or more equity.

(b) Every person owning or operating a captive generating plant shall pay to the State Government at the prescribed time and in the prescribed manner an energy development cess at the rate of fifteen paise per unit on the total units of electrical energy sold or supplied to a distribution licensee or consumer in the State of Madhya Pradesh or consumed by its employees during prescribed period:

Provided that no cess shall be payable in respect of electrical energy consumed himself by any person owning or operating a captive generating plant.

Explanation.—For the purpose of this sub-section "Generating Company", "person", "captive generating plant", "distribution licensee" and "consumer" shall have the same meaning as assigned to them in Section 2 of the Electricity Act, 2003 (No. 36 of 2003)."
मध्यप्रदेश राजपत्र
(असाधारण)
प्राधिकार से प्रकाशित

क्रमांक 373] भोपाल, शानिवार, दिनांक 23 अगस्त 2014—भाग 1, शाख 1936

विधि और विधायी कार्य विभाग

भोपाल, दिनांक 23 अगस्त 2014

क्र. 4806-215-इक्कीस-अ-(प्र.अ)अधि.—मध्यप्रदेश विधान सभा का निन्दलिखित अभिनियम जिसपर दिनांक 22 अगस्त, 2014 को राज्यपाल महोदय की अनुमति प्राप्त हो चुकी है, एलॅदारा, सर्वसाधारण को जानकारी के लिए प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
राजेश यादव, अपर सचिव.

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मध्यप्रदेश अधिनियम
क्रमक २५ सन् २०१४

मध्यप्रदेश उपकर (संशोधन) अधिनियम, २०१४

[दिनांक २२ अगस्त, २०१४ को राज्यपाल की अनुमति प्राप्त हुई, अनुमति "मध्यप्रदेश राजपत्र (असाधारण)" में दिनांक २३ अगस्त, २०१४ को प्रस्तावना प्रकाशित की गई।]

मध्यप्रदेश उपकर अधिनियम, १९८१ को और संशोधित करने हेतु अधिनियम।

भारत गणराज्य के पैसेंजव वर्ष में मध्यप्रदेश विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संशोधन नाम और प्रारंभ:

१. (१) इस अधिनियम का संशोधन नाम मध्यप्रदेश उपकर (संशोधन) अधिनियम, २०१४ है।

(२) यह राज्यपत्र में इसके प्रकाशन की तारीख से प्रभावित होगा।

भाग-३ का स्थापना:

२. मध्यप्रदेश उपकर अधिनियम, १९७९ (क्रमक १ सन् १९७९) (जो इसमें इसके पर्याप्त मूल अधिनियम के नाम से निर्देश है) के भाग-३ के स्थान पर, निम्नलिखित भाग स्थापित किया जाए, अर्थातः—

"भाग-३

स्थापत्र संपत्ति के अंतर्गत पर उपकर

परिभाषाओं:

६. इस भाग में, पद "स्थापत्र संपत्ति" का वही अर्थ होगा जो संपत्ति अंतर्गत अधिनियम, १८८२ (१८८२ का ५) में उसके लिए दिया गया है।

स्थापत्र संपत्ति के अंतर्गत पर उपकर का उद्देश्य:

६. (१) विक्रय, दान, भोग बंधन या तीस वर्ष या अधिक की कालवधि के पर्यंत के माध्यम से स्थापत्र संपत्ति के अंतर्गत पर इस अधिनियम के साथ संलग्न अनुसूचियों के अनुसार उपकर प्रभावित किया जाएगा, उद्देश्य किया जाएगा तथा संरचना किया जाएगा।

परिभाषाओं के संदर्भ में इस भाग में उपलब्ध उपकर के साथ संबंधित संधियाँ और वस्त्रुति किया जाएगा। उपकर के भूमिका को, अंतर्गत के विलेख पर, भारतीय स्थापत्र अधिनियम, १८७७ (१८७७ का २) के अधीन जारी किए गए स्थापत्र संरचनावाद दस्तावेज जाएगा।

३. उपकर उस व्यक्ति द्वारा देय होगा जिसके द्वारा भारतीय स्थापत्र अधिनियम, १८७७ (१८७७ का २) के अधीन स्थापत्र शुल्क देय है।

(४) रजिस्ट्रेशन अधिनियम, १९०९ (१९०९ का १६) में अंतर्भावित किसी वात के होते हुए भी, उसके अधीन कोई । अधिकारी किसी रजिस्ट्रेशन का तब तक रजिस्ट्रेशन नहीं करेगा जब तक कि उपभाषा (१) के अधीन प्रभावित और उद्देश्यित उपकर पूर्णतः न चुका दिया गया हो।

(५) भारतीय स्थापत्र अधिनियम, १८७७ (१८७७ का २) का भाग ४८ के उद्धरण इस भाग के अधीन उपकर की वस्तुओं पर उसका प्रकार लागू होने जिस प्रकार कि वे इस अधिनियम के अधीन शुल्क एवं सार्वजनिक की वस्तुओं पर लागू होते हैं।

(६) उपकर के अधीन ग्रामीण विकास विभाग: ग्रामीण क्षेत्रों में रोजगार उत्पादक करने के लिए उपयोगिता करेगी जाएगी।
MADHYA PRADESH ACT
No. 15 of 2014

THE MADHYA PRADESH UPKAR (SANSHODHAN) ADHINIYAM, 2014

[Received the assent of the Governor on the 22nd August, 2014; assent first published in the "Madhya Pradesh Gazette (Extra-ordinary)", dated the 23rd August, 2014].

An Act further to amend the Madhya Pradesh Upkar Adhiniyam, 1981.

Be it enacted by the Madhya Pradesh Legislature in the sixty-fifth year of the Republic of India as follows:—

1. (1) This Act may be called the Madhya Pradesh Upkar (Sanshodhan) Adhiniyam, 2014.

(2) It shall come into force on the date of its publication in the official Gazette.

2. For Part III of the Madhya Pradesh Upkar Adhiniyam, 1981 (No. 1 of 1982) (hereinafter referred to as the principal Act), the following Part shall be substituted, namely:—

Short title and commencement.

Substitution of Part III.
"PART III

CESS ON TRANSFER OF IMMOVABLE PROPERTY

Definition.

8. In this part, the term "immovable property" shall have the same meaning as assigned to it in the Transfer of Property Act, 1882 (IV of 1882).

Levy of cess on transfer of immovable property.

9. (1) There shall be charged, levied and paid a cess as per Schedule appended to this Act on transfer of immovable property by way of sale, gift, usufructuary mortgage, or lease for a period of thirty years or more:

Provided that exemptions under the Indian Stamp Act, 1899 (II of 1899) shall, mutatis mutandis apply to the same extent in relation to the cess under this Act as they apply to duty chargeable under that Act as if the cess were a duty chargeable under that Act.

(2) The cess charged and levied under sub-section (1) shall be paid and recovered alongwith the registration of instrument of transfer of immovable property. The payment of the cess, shall be denoted on the instrument of transfer by affixing stamps issued under the Indian Stamp Act, 1899 (II of 1899).

(3) The cess shall be payable by the person by whom the stamp duty under the Indian Stamp Act, 1899 (II of 1899), is payable.

(4) notwithstanding anything contained in the Registration Act, 1908 (XVI of 1908), no officer thereunder shall register any document unless the cess charged and levied under sub-section (1) is paid in full.

(5) The provisions of Section 48 of the Indian Stamp Act, 1899 (II of 1899) shall apply to recovery of cess under this Part as they apply to recovery of duties and penalties under this Act.

(6) The proceeds of the cess shall be applied to rural development specially for providing employment in rural areas."

Insertion of schedule.

3. After Section 14 of the principal Act, the following Schedule shall be inserted, namely:—

"SCHEDULE
Cess of Instruments
[See section 9(1)]

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Description of Instruments</th>
<th>Description of Property</th>
<th>Cess</th>
</tr>
</thead>
</table>
| (1)    | Sale, gift, usufructuary mortgage, or lease for a period of thirty years or more | On transfer of immovable property | At the rate of 2.5 percent of the amount of stamp duty with which instrument of such transfer is chargeable in accordance with the relevant article in Schedule 1-A of the Indian Stamp Act, 1899 (II of 1899)."

निर्मात्र, शासकीय मुद्रण तथा लेखन समारोह, स्वयंसेवा द्वारा शासकीय केंद्रीय गृहालय, घोषणा से पुढ़े तथा प्रकाशित—2014.
संविधान उपकर (द्वितीय संस्करण) अधिनियम, 2014

मध्यप्रदेश उपकर (द्वितीय संस्करण) अधिनियम, 1982 को और संशोधित करने हेतु अधिनियम

[दिनांक 8 जनवरी, 2015 को राज्यपाल के संचित प्रत्यक्ष प्राप्त हुई, संचित "मध्यप्रदेश राज्य (असाधारण)" में दिनांक 21 जनवरी, 2015 को स्वस्तगत अधिनियम की गई।]

भारत गणराज्य के प्रस्तुत वर्ष में मध्यप्रदेश विधान-सभा द्वारा संशोधित रूप में यह अधिनियम संशोधित हो वि—

1. इस अधिनियम का चिह्नित नाम मध्यप्रदेश उपकर (द्वितीय संस्करण) अधिनियम, 2014 है।

2. मध्यप्रदेश उपकर अधिनियम, 1982 (क्रमांक 1 सन् 1982) की धारा 4 में,—

(एक) पार्ल में, शायद तथा अंक "क्रमांक 17 सन् 1979" के स्थान पर, शायद तथा अंक "क्रमांक 17 सन् 2012" स्थानित किए जाएं;

(दो) प्राधिकार में, शायद, अंक तथा कोड "मध्यप्रदेश विधान सभा अधिनियम, 1959 (क्रमांक 17 सन् 1959) की धारा 3-व तथा 9 (दोनों धाराओं को सम्मिलित करती हुई)" के स्थान पर, शायद, अंक तथा कोड "मध्यप्रदेश विधान सभा अधिनियम, 2012 (क्रमांक 17 सन् 2012) की धारा 4 से 11 तथा 12," स्थानित किए जाएं।
MADHYA PRADESH ACT
No. 5 of 2015

THE MADHYA PRADESH UPKAR (DWITIYA SANSHODHAN) ADHINIYAM, 2014

[Received the assent of the Governor on the 8th January, 2015; assent First published in the “Madhya Pradesh Gazette (Extra-ordinary)”, dated the 21st January, 2015].

An Act further to amend the Madhya Pradesh Upkar Adhiniyam, 1981.

Be it enacted by the Madhya Pradesh Legislature in the sixty-fifth year of the Republic of India as follows:—

Short title.

1. This Act may be called the Madhya Pradesh Upkar (Dwitiya Sanshadhan) Adhiniyam 2014.

Amendment of section 4.

2. In section 4 of the Madhya Pradesh Upkar Adhiniyam, 1981 (No. 1 of 1982),— (i) in the marginal heading, for the words and figures “No. X of 1949”, the words and figures “No. 17 of 2012” shall be substituted;

(ii) in the provision, for the words, figures and brackets “section 3B to 9 (both inclusive) of the Madhya Pradesh Electricity Duty Act, 1949 (No. X of 1949)”, the words, figures and brackets “sections 4 to 11 and 13 of the Madhya Pradesh Vidyut Shulk Adhiniyam, 2012 (No. 17 of 2012)” shall be substituted.

निर्देश, शासकीय मुद्रण तथा लेखन सामग्री, मध्यप्रदेश द्वारा साध्विक संस्करण केन्द्रीय मुद्रणालय, भोपाल ने पुर्जित तथा प्रकाशित—2015.